

**Telecom Disputes Settlement and Appellate Tribunal  
(Government of India)**

No.1/Judl./Misc./TDSAT/2012

Dated: 23<sup>rd</sup> May, 2020

**NOTICE**

Pursuant to Order No. 40-3/2020-DM-I(A) dated 17<sup>th</sup> May 2020, issued by Ministry of Home Affairs, Government of India, regarding continuance of lockdown upto 31.05.2020 and in continuation of this Tribunal's Notice of even No. dated 18.5.2020, it has been decided with the approval of Hon'ble Chairperson that the directions contained in the Notice of even No. dated 1.4.2020 shall continue to remain valid till 31.5.2020.

However, it has further been decided with the approval of Hon'ble Chairperson that in addition to fresh urgent matters other fresh matters, alongwith urgent pending matters, shall also be taken up for listing during the period upto 31<sup>st</sup> May, 2020.

A review on this shall be done on 31.5.2020,

**(Sanjeev Pandey)**  
Deputy Registrar

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